

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 27

IA 5497/2023 IA 371/2024 in C.P.(IB)960/MB/2023

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **04.04.2024**

NAME OF THE PARTIES: **SREI EQUIPMENT FINANCE LTD V/s SMS
LIMITED**

Section 60 (5) & 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 5497/2023 IA 371/2024 in C.P.(IB)960/MB/2023

- 1) Mr. Rohan Agarwal, Ld. Counsel for the Financial Creditor and Mr. Vikram Nankani, Ld. Counsel for the Corporate Debtor are present.
- 2) Ld. Counsel for the Corporate Debtor informs that the amount which is undisputed (undisputed amount as per award as reduced by the amount already paid to another financial creditor) has already been paid along with the interest as per the Award. However, Ld. Counsel for the Financial Creditor submits that there is still some amount to the tune of Rs. 29.23

Lakhs, which is recoverable from the Corporate Debtor and the Corporate Debtor was also advised by the Financial Creditor to this effect.

- 3) Corporate Debtor seeks some time to peruse the same. Stand over to 24.04.2024, for further consideration and hearing.
- 4) Corporate Debtor has filed and placed on record Compliance Affidavit and the same is also taken on record.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare